

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-543/ND/2017

In the matter of :

Bimla Maru Fashions (P) Ltd.

....PETITIONER

SECTION :

Under Section 10 of IBC, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Samir Rastogi, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file a co-relation statement in relation to the annexures which is required to be filed by virtue of the Insolvency (Application to Adjudicating Authority) Rules, 2016 and more specifically given under Form-6 therein. For this purpose, post the matter on 30.11.2017.

List on 30.11.2017.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.11.2017